

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(Through web-based video conferencing platform)

ITEM No.06
I.A.No.226/2024 in
C.P. (IB)No.137/BB/2019

IN THE MATTER OF:

M/s. India Renewable Energy Development Ltd. ... Petitioner
Vs.
M/s. Noble Ispat & Energies Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 10.06.2024

CORAM:

SH. M.S.S.SUNDARAM
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Shri K. Dushyantha Kumar, PCS
For the Respondent : Shri Sandeepani A. Neglur

ORDER

I.A.No.226/2024:

1. Heard the Ld. PCS appearing for the Applicant and the Respondent.
2. Ld. PCS appearing for the Applicant stated that they have received a copy of objection and seeks time to file rejoinder. Therefore, one week's time is granted to the Applicant to file rejoinder, and a copy of the same may be served on other side.
3. List the case on **21.06.2024**.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

-Sd-
M.S.S.SUNDARAM
MEMBER (JUDICIAL)

Shruthi